

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

213. CP/3400(MB)2018

**IN THE MATTER OF**

Milan Sunil Shah                 .....Petitioner

VS

Bilcare Ltd                         .....Respondent

U/s 73(4) of the Companies Act, 2013

**Order Delivered on 03.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: None present

For the Respondent: None present

---

**ORDER**

None Present. The case has been called out twice, there is no representation on behalf of the Counsel for the Petitioner. In the interest of justice, it is made clear that in case, the petitioner fails to tender the appearance on the next date, the matter shall be dismissed for non- prosecution. adjourned to **04.09.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
//Avdhesh K Patel//

Sd/-  
REETA KOHLI  
Member (Judicial)